

[*Translation*]

### **Erosion by River Ganga in Badayun**

7078. DR. S.P. YADAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) the extent of land and the number of villages eroded by Ganga so far in Badayun district of Uttar Pradesh;

(b) whether land has been allotted to the people affected by this erosion; and

(c) the details of steps proposed to be taken to check this erosion?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Over 20 villages have been affected as per information received by the State Government. However, details of the area of land affected are not available.

(b) No, Sir.

(c) In addition to 5 schemes taken up in past, schemes for protection of 3 villages namely, Nagla Ajmeri, Bajhangli and Ahrona are being prepared by the State.

### **Erosion by Rivers in Bihar**

7079. SHRISURYANARAYAN SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether thousands of families have been uprooted due to large scale erosion by the Ganga, Gandak, Kosi, Bagmati and other rivers in Bihar and thousands of acres of land has been lost and the uprooted families have been rendered landless and unemployed;

(b) if so, whether any information has been received from the State Government in

this regard and if so, the details thereof; and

(c) whether Government propose to check this erosion and to rehabilitate the displaced families and provide alternative employment to them; if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). As per information supplied by State Government average population and area affected by floods in Bihar are 6.6 million and 1.49 million ha. respectively.

(c) Comprehensive flood control plans for the rivers in the State have been prepared and sent to the State Government for taking further action. Anti erosion and rehabilitation schemes are formulated and executed by the State Governments from time to time as per the site conditions and availability of funds. Centre gives block grants to the States for works and relief measures.

### **Allotment of Flats to Non-Resident Indians by Sarva Priya House Building Society**

7080. SHRI VIDYADHAR GOKHALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of cases of plots and flats allotted by the Sarva Priya House Building Society, New Delhi to the non-resident Indians;

(b) the details of cases where allotment of flats/plots have been cancelled by the said society and the reasons thereof in each case;

(c) the details of cases where Registrar of Societies/DDA have approved the cancellation of flats/plots in the said society;

(d) the action taken by the authorities in the vacation of the plots/flats and restored to the said society in order to allot them to the next eligible member of society; and

(e) the details of cases of dual membership whose plots/flats have been cancelled by the society and the action taken for their vacation so far?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a)

No such case has come to notice.

(b) to (e). The details of the flats and plots in respect of which action for cancellation has been taken by the society, RCS\* and DDA together with reasons for cancellation are given in the attached statement. Details of the section taken for restoration of such flats/plots to the society and their allotment to next eligible member are not readily available, and will be furnished in due course.

\* Registrar, cooperative Societies.

## STATEMENT

Sl.No.	Flat/Plot No.	Name of the allottee	Authority who has approved cancellation of allotment	Reason for cancellation
1	2	3	4	5
1.	Flat No. 404	Dr. CL Malhotra	DDA	Furnishing of false affidavit at the time of enrolment.
2.	Flat No. 703	Smt. Sharda Mehta	Society	Unauthorised construction on the terrace.
3.	Flat No. 708	Shri Rajinder K. Gupta	DDA	Non-submission of necessary affidavit as required under law.
4.	Flat No. 607	Smt. Santaj Kohli	DDA	Dual membership
5.	Flat No. 204-A	Smt. Anuradha Soi	Her membership has been ceased by the society	Her husband is owning property No. A-1/4 vasant Vihar.
6.	Flat No. 108	Shri Deepak Malhotra	Society has ceased his membership	Dual membership.

Sl. No.	Flat/Plot No.	Name of the allottee	Authority who has approved cancellation of allotment	Reasons for cancellation
1	2	3	4	5
7.	Plot No. 10/11	Smt. Dhan Devi Kapoor	DDA	No nominee left after her death, neither has any of her legal heirs produced a succession certificate.
8.	Plot No. 10/7	Smt. Rashmi Nagrath	Society	Her husband is owning property No. 2, Tolstoy Marg
9.	Plot No. 10/10	Shri Ram Kumar Kapoor	Society	Not a resident of Delhi at the time of enrolment.